

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2825/2002

Wednesday, this the 6th day of November, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

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Shri S.Sugunan
son of late Shri P.K.Srinivasan
aged 51 years
Dy.Armament Supply Officer Grade II
Naval Headquarters
DGAS/West Block No.V
R.K.Puram, New Delhi-66

Residing at D-503, P.V.Hostel,
Lodhi Road, New Delhi 3

..Applicant

(Applicant in person)

Versus

1. Union of India through
the Defence Secretary
Ministry of Defence
South Block, New Delhi-11

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

The applicant had earlier filed OA-1770/2002. On 15.7.2002, this Tribunal had dismissed the same being premature because the respondents were not given sufficient opportunity to take the decision in this regard.

2. By virtue of the present application, Shri S. Sugunan seeks quashing of the charge-sheet. The charge-sheet dated 13/14.6.2002 has been served on 26.6.2002. The applicant has replied to the said charge-sheet and has prayed for dropping of the charges. The applicant, who appears in person, has submitted that as yet the departmental inquiry has not been ordered.

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3. At this stage, we deem it inappropriate to interfere because no further action after the reply of the applicant has been taken. In the absence of any such action having been taken, indeed, it is premature once again for this Tribunal to entertain the present application. The same must fail and is accordingly dismissed.

4. By way of abundant precaution, we make it clear that nothing said herein should be taken as an expression on the merits of this case.


(S.A.T. Rizvi)

Member (A)


(V.S. Aggarwal)

Chairman

/sunil/